

Rejection of application for certificate of registration

April 2, 2002

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected on March 28, 2002 the application for certificate of registration submitted by M/s. Shree Manglam Motor & General Finance Ltd., Bhagwati Palace, Samad Road, Aligarh 202001 for carrying on the business of a Non-Banking Financial Institution.

As such, the above company cannot transact the business of a non-banking financial institution as defined in Clause (a) of Section 45 IA of the RBI Act, 1934. The company has also been prohibited from acceptance of deposits under Section 45MB(1) and prohibited from alienation of assets under Section 45MB(2) of the Reserve Bank of India Act, 1934.

**P.V. Sadanandan
Manager**

Press Release No.2001-2002/1096